ITEM NO.34 COURT NO.8 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 1-8 in & Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 13570/2011

(From the judgement and order(s) in 21/04/2010 in CWP No.8/2009 of The HIGH COURT OF U.P AT LUCKNOW)

MUNESHWAR AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(For permission to file SLP and office report)

WITH S.L.P.(C)...../2011 (CC NO. 7425)
With I.A.1 (C/delay in filing SLP and office report)

Date: 21/10/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)
Mr. Niraj Gupta,Adv.

Mr. Sanjay Visen, Adv.
Mr. Mayank Mishra, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)
Mr. Vishwajit Singh, adv.
Ms. Neoma Singh, Adv.
Mr. Pankaj Singh, Adv.
Mr. Abhindra Maheshwari, Adv.
For M/S Vidhi International

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner, let this case be adjourned for three weeks.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master